

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(S) No. 1501 of 2020**

Pankaj Kumar

.....

..... **Petitioner**

**Versus**

The State of Jharkhand & Ors.

..... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner

: Mr. Ajit Kumar Sr. Advocate

Mr. Vikash Kumar, Advocate

For the Respondent-State

: Mr. Mohan Kumar Dubey, A.C. to A.G.

For the respondent-JPSC

: Mr. Prince Kumar,

A.C. to Mr. Sanjay Piprawall, Advocate

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**03/Dated:10/09/2020:**

Heard Mr. Ajit Kumar, learned senior counsel assisted by Mr. Vikash Kumar, learned counsel for the petitioner, Mr. Mohan Kumar Dubey, learned counsel appearing for the respondent-State and Mr. Prince Kumar, learned A.C. to Mr. Sanjay Piprawall, appearing for the respondent-JPSC.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Respondent-State has already filed counter-affidavit.

Respondent-JPSC is directed to file counter-affidavit before the next date of listing.

Post the matter on 24.09.2020.

**(Sanjay Kumar Dwivedi, J.)**